

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Srinagar/Jammu

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**Subject:-** Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 15047 –JK(LD) of 2023**

**DATED:- 08 - 11 - 2023**

Sanction is hereby accorded to the appointment of Mr. Showket Ahmad Wani Dy.SP Hqrs Pulwama, as Officer In-charge Litigation (OIC) in case titled Mohd Altaf Bhat Vs U.T of J&K FIR No. 93/2023 u/s 8/18 NDPS before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government

No:-LAW-OIC/27/2023-10

Dated: - 08 .11.2023

**Copy to the:-**

1. Learned Advocate General, J&K.
2. Financial Commissioner to Government Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Officer In-Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
10. Private Secretary to Law Secretary, J&K.
11. In-charge Website.
12. Government Order file.
13. Concerned file.

*Jawad Murtaza Khan*  
8/11/2023  
**(Jawad Murtaza Khan)**  
Assistant Legal Remembrancer